

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF GVK TRANSPORTATION PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	GVK Transportation Private Limited
2.	Date of incorporation of corporate debtor	21 August 2009
3.	Authority under which corporate debtor is incorporated / registered	ROC Hyderabad
4.	Corporate Identity No. of corporate debtor	U63030TG2009PTC064808
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No 54, Second Floor, Sri Amba Tara Residency, Viman Nagar Colony, Beside Mamatha High School, Sardar Patel Road, Secunderabad, Hyderabad, Hyderabad, Telangana, India, 500003
6.	Insolvency commencement date in respect of corporate debtor	06 August 2024
7.	Estimated date of closure of insolvency resolution process	02 February 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Harish Kant Kaushik Registration No. IBBI/IPA-001/IP-P01469/2018-2019/12340
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: F-1904, Sapphire Regency Towers, Kavesar, Ghodbundar Road, Thane (West) - 400615 Email: <a href="mailto:harishkant2007@gmail.com">harishkant2007@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: <a href="mailto:irp.gvk@aegisipe.com">irp.gvk@aegisipe.com</a>
11.	Last date for submission of claims	20 August 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the GVK Transportation Private Limited on 06 August 2024 and the order was received on 07 August 2024.

The creditors of GVK Transportation Private Limited, are hereby called upon to submit their claims with proof on or before 20 August 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class NA in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Sd/-

Date: 09 August 2024

Place: Mumbai

Harish Kant Kaushik  
Interim Resolution Professional  
Registration No. IBBI/IPA-001/IP-P01469/2018-2019/12340  
Authorization For Assignment valid till 29<sup>th</sup> November 2024